

NON-REPORTABLE

IN THE SUPREME COURT OF INDIA
 CIVIL APPELLATE JURISDICTION
CIVIL APPEAL NO. 7524 OF 2009

UNION OF INDIA & ORS.

Appellant(s)

VERSUS

B.D. KOLI

Respondent(s)

WITH

C.A. NOS. 7529-7530/2009

UNION OF INDIA & ORS.

Appellant(s)

VERSUS

B. RAJENDRAN

Respondent(s)

J U D G M E N TKURIAN, J.CIVIL APPEAL NO. 7524 OF 2009:

- 1) Heard the learned counsel appearing for the parties.
- 2) The issue raised in this appeal pertains to protection of pay-scale and all consequential benefits in the case of the respondent, who was working as a Chargeman in the Railways.
- 3) We are informed that the respondent retired long back. In that view of the matter, we do not want to disturb the benefits already drawn by the respondent.
- 4) Therefore, this appeal is dismissed leaving the question of law open.
- 5) In case the benefits arising out of the impugned judgment have not yet been settled/disbursed, the same shall be disbursed positively within a period of three months from today.

CIVIL APPEAL NOS. 7529-7530 OF 2009:

- 6) Heard the learned counsel appearing for the parties.
- 7) The issue raised in these appeals pertains to protection of pay-scale and all consequential benefits in the case of the respondent, who was working as a Switchman in the Railways.
- 8) We are informed that the respondent retired long back. In that view of the matter, we do not want to disturb the benefits already drawn by the respondent.
- 9) Therefore, these appeals are dismissed leaving the question of law open.
- 10) In case the benefits arising out of the impugned judgment have not yet been settled/disbursed, the same shall be disbursed positively within a period of three months from today.

..... J.
(KURIAN JOSEPH)

..... J.
(R. BANUMATHI)

New Delhi;
July 20, 2017.